

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1515
TO BE ANSWERED ON 10.02.2023

MONITORING MECHANISM FOR PROTECTION OF CHILD RIGHTS

1515. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of *Women and Child Development* be pleased to state :

- (a) whether Government has put in place any regular monitoring mechanism for protection of child rights;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is providing financial assistance to the Child Care Institutions (CCIs)/child care homes as per the Central Government sponsored Integrated Child Protection Scheme (ICPS); and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which is the primary legislation for ensuring safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. It defines standards of care and protection to secure the best interest of child.

Under the JJ Act 2015 (Sections 27-30), the Child Welfare Committees have been empowered to take decisions with regard to the children in need of care and protection, keeping their best interest in mind. They are also mandated to monitor the function of the Child Care Institutions (CCIs). Similarly, the Juvenile Justice Boards are empowered to take decisions regarding the welfare of children in conflict with law (Sections 04-09). At the national and state level, the JJ Act provides the National/State Commissions for Protection of Child Rights to monitor the implementation of the Act (Section 109).

(c) & (d) : The Ministry is implementing a centrally sponsored scheme namely "Mission Vatsalya" (erstwhile Child Protection Services (CPS) Scheme) under which support and financial assistance on predefined cost sharing pattern is provided to State and UT Governments for delivering services for children in difficult circumstances. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, counselling etc. As per the scheme guidelines, quantum of sponsorship of Rs.4000/- per child per month is available for Non-institutional Care of children in Need of Care and Protection and the provision for maintenance grant of Rs.3000/- per child per month for children living in Child Care Institution.
